

FIR No. 348/18

PS : 307/120B/201/34 IP

U/s : Nabi Karim

State Vs. Arjun @ Prem and Others

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

Reply has been filed.

It is submitted by Ld. Counsel for applicant/accused that other bail application of this applicant/accused in the case FIR No. 398/18 registered at PS Nabi Karim has been directed to be put up before the Court of Ms. Charu Aggarwal, Ld. ASJ, Delhi and he submits that this bail application be also put up before Ms. Charu Aggarwal, Ld. ASJ for consideration.

In view of above submission, this bail application with other bail application be placed before the Court of Ms. Charu Aggarwal, Ld. ASJ, Delhi today at 12 noon.

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

FIR No. 398/18

PS : 307/120B/201/34 IPC

U/s : Nabi Karim

State Vs. Arjun @ Prem and Others

27.05.2020

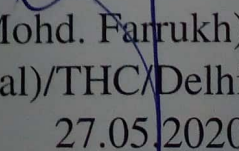
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

It is submitted by Ld. Counsel for applicant/accused that vide order dated 21.05.2020, this bail application was directed to be listed before Ms. Charu Aggarwal, Ld. ASJ (Central), Tis Hazari Courts, Delhi, however, on 22.05.2020, the was inadvertently listed before the Court of Ms. Neelofer Abida Perveen, Ld. ASJ (Central), Tis Hazari Courts, Delhi which was subsequently put up before Ms. Charu Aggarwal, Ld. ASJ and the same was directed to be put up for today i.e. 27.05.2020 vide order dated 22.05.2020.

Ld. Counsel requests that this bail application be put up before the Court of Ms. Charu Aggarwal, Ld. ASJ, Delhi.

In view of above submission, this bail application be placed before the Court of Ms. Charu Aggarwal, Ld. ASJ, Delhi today at 12 noon.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

FIR No. 27/14

PS : Jama Masjid

U/s : 364-A/368/394/397/412 IPC and U/s 25 & 27 Arms Act

State Vs. Shahjada Irfan

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused.

SI Jagdish Prasad is present. Reply has been filed.

1. This is an application seeking correction in bail order dated 23.05.2020. It is submitted that in order dated 23.05.2020, inadvertently, only Section 364-A IPC has been mentioned though FIR No. 27/14 is registered U/s 364-A/368/394/397/412 IPC and U/s 25 & 27 Arms Act due to which applicant/accused could not be released from the jail.

2. Heard. I have perused the record. Bail order dated 23.05.2020 is corrected to the extent that Sections 368/394/397/412 IPC and U/s 25 & 27 Arms Act be also read in the aforesaid order besides Section 364-A IPC. Application stands disposed of. Copy of this order be sent to the Jail Superintendent concerned for compliance. *Desti.*

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. P.K. Garg, Ld. Counsel for applicant/accused is present.

Inspector Tej Dutt Gaur is present. He has filed reply.

1. This is an application seeking interim bail for 45 days filed on behalf of applicant/accused in terms of Minutes of Meeting dated 18.05.2020 issued under the Chairmanship of Hon'ble Mrs. Justice Hima Kohli, Delhi High Court. It is further stated in the application that applicant/accused has to take care of her mother who is going to be operated for her eyes.

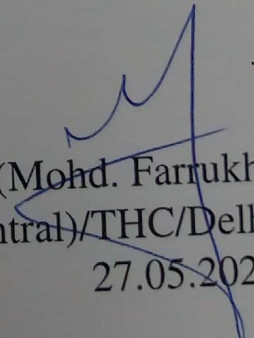
2. The chargesheet has been filed against applicant/accused for the offences U/s 302/34 IPC and he is in judicial custody since 08.07.2018 i.e. for about more than 22 months.

3. I have heard the submissions Ld. Addl. PP for State and perused the record. It is submitted in reply that due to short span of time, medical documents of mother of applicant/accused could not be verified from concerned Hospital and sought some time to verify the same. It is further submitted that applicant/accused is an active criminal and is involved in 7 criminal cases of murder, snatching and theft etc.

4. The High Powered Committee of Delhi High Court vide its Minutes

FIR No. 243/18
PS : Nabi Karim
U/s : 302/201/34 IPC
State Vs. Akash Gautam

of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, **the cases of UPTs facing trial in a case U/s 302 IPC and are in jail for more than two years with no involvement in any other case** be granted the benefit of releasing them on interim bail, however, applicant/accused is in judicial custody for more than 22 months. Applicant/accused does not fulfill both the conditions as laid down in the aforesaid Minutes of Meeting dated 18.05.2020. Interim bail application is dismissed accordingly. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

FIR No. 118/2010
PS. Ranjeet Nagar
u/sec. 392/397/34 IPC
State v. Rajesh @ Prem

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh.Kundan Kumar, Ld. Counsel for the applicant/accused.

Main case file has been summoned.

Perusal of the record reveal that vide order 25.02.2014, the applicant namely Rajesh @ Pava @ Prem was admitted on bail on his furnishing a personal bond in the sum of Rs.20,000/- alongwith two sureties of the like amount each which was subsequently reduced to one surety. Personal bond and surety bond of accused/applicant was accepted on 28.04.2016. Furthermore, vide order dated 03.01.2019, applicant was also mentioned on bail in the present case and Asst. Ahlmad had annexed his report in this regard.

In view of the aforesaid, intimation be sent to concerned Jail Superintendent that the applicant namely Rajesh @ Pava @ Prem is on bail in the present case FIR No. 118/2010 PS. Ranjeet Nagar u/sec. 392/397/34 IPC State v. Rajesh @ Prem.

Copy of this order be sent to applicant/accused through Jail Superintendent. Copy of this order be also given to Ld. Counsel for applicant/accused.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 47/19
PS. Crime Branch
u/sec. 20/25 NDPS Act
State v. Munish Gautam

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh.Sanjay Kumar, Ld. Counsel for the applicant/accused.

At the request of Ld. Counsel for the applicant/accused, put
up before concerned court on 30.05.2020.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 160/2019
PS. DBG Road
u/sec. 376/323/384/506/34 IPC
State v. Vikas Kajla

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Vinay Kumar Sharma, Ld. Counsel for the
applicant/accused.

Reply is already on record. However, no notice has been issued to the complainant. Presence of complainant/victim is necessary before hearing on bail application of accused U/s 376 IPC in terms of Practice Direction bearing No. 67/Rules/DHC dated 24.09.2019 issued by Hon'ble High Court of Delhi.

In view of aforesaid, notice be also issued to complainant/victim through the IO concerned.

Furthermore, no verification report in respect of the order dated 23.05.2020 has been filed. Let verification report as per order dated 23.05.2020 be called for the next date.

List on 29.05.2020 for arguments on bail application.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application No. 2857/2019
FIR No.201/2018
PS. EOW
u/sec. 419/420/467/468/471/120-B IPC
State v. Manoj Kumar

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for the applicant/accused.

List on 02.06.2020 for arguments on bail application.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 204/2019
PS. Sadar Bazar
u/sec. 304/308 IPC
State v. Furqan

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Akshay Sachdeva, Ld. Counsel for the
applicant/accused.

SI Pankaj Kumar, on behalf of IO Inspector Ashish Dubey is
present and seeks time to file reply.

On his request, now to come up on 29.05.2020 for
arguments on bail application.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 50/2017
PS. Kotwali
u/sec. 376 IPC & 6 POCSO Act
State v. Nasir @ Najir Hussain.

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh.Ravinder Tyagi, Ld. Counsel for the applicant/accused.
SI Rakesh Kumar, on behalf of IO.

Reply is filed on behalf of IO. However, no notice has been issued to the complainant. Presence of complainant/victim is necessary before hearing on bail application of accused U/s 376 IPC in terms of Practice Direction bearing No. 67/Rules/DHC dated 24.09.2019 issued by Hon'ble High Court of Delhi.

In view of aforesaid, notice be also issued to complainant/victim through the IO concerned.

List on 29.05.2020.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 67/2020
PS. Nabi Karim
u/sec. 376 IPC
State v. Harish Singh @ Vinay Yadav

27.05.2020

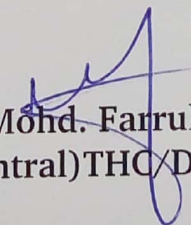
Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh.Kamlesh Kumar , Ld. Counsel for the applicant/accused.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

Reply is filed on behalf of IO. However, no notice has been issued to the complainant. Presence of complainant/victim is necessary before hearing on bail application of accused U/s 376 IPC in terms of Practice Direction bearing No. 67/Rules/DHC dated 24.09.2019 issued by Hon'ble High Court of Delhi.

In view of aforesaid, notice be issued to complainant/victim through the IO concerned.

List on 29.05.2020.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 50/2020
PS. Chandni Mahal
u/sec. 307 IPC
State v. Mohd.Umar @ Umer

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh.M.F.Khan , Ld. Counsel for the applicant/accused.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

After some arguments, Ld. Counsel for the applicant submits that he intends to withdraw the bail application. Heard. On his submission, bail application of the applicant is dismissed as withdrawn.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 95/2017
PS. Nabi Karim
u/sec. 363/376/506 IPC & 6 POCSO Act
State v. Sonu

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for the applicant/accused.

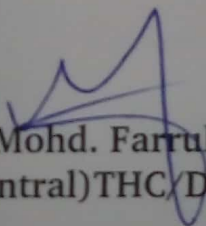
This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

Issue notice of this bail application to the IO for filing of reply.

Presence of complainant/victim is necessary before hearing on bail application of accused U/s 376 IPC in terms of Practice Direction bearing No. 67/Rules/DHC dated 24.09.2019 issued by Hon'ble High Court of Delhi.

In view of aforesaid, notice be also issued to complainant/victim through the IO concerned.

List on 30.05.2020.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 142/2017
PS. Kotwali
u/sec. 395/397/412/34 IPC & 25 Arms Act
State v. Brijender @ Birju

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Sunil K. Choudhary, Ld. Counsel for the
applicant/accused.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

It is submitted by the Ld. Counsel for the applicant that inadvertently Police Station in the bail application has been mentioned as Kotwali, whereas Police Station is Lahori Gate. In view of the same, Ld. Counsel for the applicant submits that he intends to withdraw the bail application. Heard. On his submission, bail application of the applicant is dismissed as withdrawn with liberty to file fresh application, as per rules.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 18/2020
PS. Kashmere Gate
u/sec. 376/506 IPC
State v. Mainuddin @ Shami

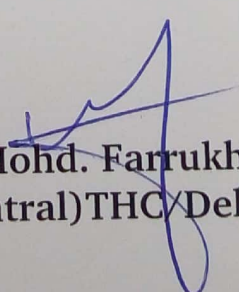
27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Z.Zafar, Ld. Counsel for the applicant/accused.
IO WSI Meenakshi in person.

Reply has already been filed by IO. However, no notice has been issued to the complainant. Presence of complainant/victim is necessary before hearing on bail application of accused U/s 376 IPC in terms of Practice Direction bearing No. 67/Rules/DHC dated 24.09.2019 issued by Hon'ble High Court of Delhi.

In view of aforesaid, notice be also issued to complainant/victim through the IO concerned.

List on 28.05.2020.

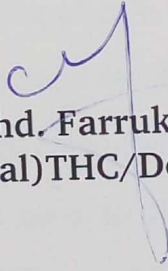

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 169/19
PS. Chandni Mahal
u/sec. 377/506 IPC
State v. Adil Hussain

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant.

In the interest of justice, list on 30.05.2020.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 302/2018
PS. Pahar Ganj
u/sec. 302 IPC
State v. Dharam Singh @ Vicky

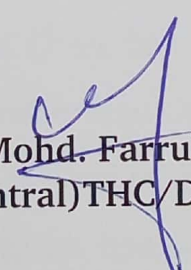
27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for the
applicant/accused.

No report is filed by the IO.

IO is directed to comply the directions of order dated
22.05.2020 for the next date.

List on 28.05.2020 for report and consideration.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application

FIR No. 48/2015

PS. Nabi Karim

u/sec. 186/353/333/307/201/75/34 IPC

25/27/54/59 Arms Act

State v. Ajay @ Nathu

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.

Sh.Ankit Tyagi , Proxy Counsel for the applicant/accused.

Notice of bail application be issued to the IO for filing reply.

Issue notice to concerned Jail Superintendent to furnish a report regarding conduct of the accused in the jail and his previous involvement.

At the request of proxy counsel for the applicant/accused be listed on 28.05.2020.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

FIR No. 32/19

PS : Crime Branch (Central)

U/s : 399/402/34 IPC and U/s 25/54/59 Arms Act

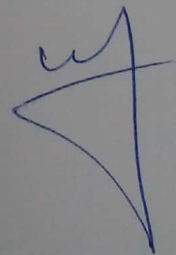
State Vs. Aas Mohd. @ Ashu

27.05.2020

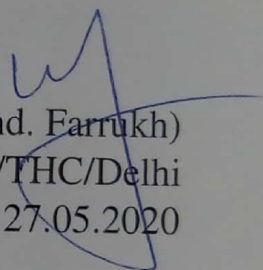
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Ravi Bhardwaj, Ld. Counsel for applicant/accused through video conference.

1. This is an application seeking issuance of directions to Jail Superintendent to furnish/submit personal bond before this Court as applicant/accused has not been released on interim bail for 45 days granted vide order dated 19.05.2020 by this Court.
2. I have heard the arguments and perused the record. Perusal of record reveals that applicant/accused was granted interim bail for 45 days vide order dated 19.05.2020 on furnishing personal bond in sum of Rs. 25,000/- by this Court, however, he has not been released from the jail. Ordersheet dated 25.05.2020 of Ld. Duty MM reflects that as per report received from the Jail Superintendent, accused is in judicial custody in another FIR No. 78/18 U/s 25 Arms Act registered at PS SJ Enclave. Ld. Counsel had also drawn attention of Ld. Duty MM to the copy of ordersheet dated 20.05.2020 passed by Ld. ASJ on duty South District, Saket Courts in FIR No. 78/18, PS SJ Enclave wherein it had been noted that the present accused has not been arrested in the aforesaid FIR.



3. In view of aforesaid facts and circumstances, Jail Superintendent is directed to release the applicant/accused on his furnishing personal bond in sum of Rs. 25,000/- if he is not required in any other subject to good conduct during custody in jail. Application stands disposed of.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. M.F. Zama, Ld. Counsel for applicant/accused is present.

1. This is an application seeking interim bail filed on behalf of applicant/accused due to outbreak of COVID-19.

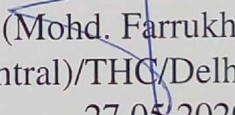
2. It is submitted by Ld. Counsel for applicant/accused that applicant/accused is not involved in any other case and his case is covered under the relaxations granted by Hon'ble High Court of Delhi from time to time and lastly relaxed vide Minutes of Meeting dated 18.05.2020. Moreover, four co-accused in this case have already been granted interim bail for 45 days.

3. I have heard the submissions and perused the record. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, **the cases of UPTs facing trial/remand in theft cases and in jail for more than 15 days** be granted the benefit of releasing them on interim bail.

4. Keeping in mind the aforesaid guidelines and considering the submission of Ld. Counsel for applicant/accused that four co-accused have already been granted interim bail for period of 45 days, applicant/accused is directed to be released on interim bail for 45 days on his furnishing personal

FIR No. 32/19
PS : Crime Branch (Central)
U/s : 399/402 IPC
State Vs. Ashok Kumar

bond in sum of Rs. 10,000/- subject to his good conduct in the jail. Accused will surrender before the Jail Superintendent concerned after expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent as well as copy of this order be given dasti to Ld. Counsel.



(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. D.B. Yadav, Ld. Counsel for applicant/accused is present.

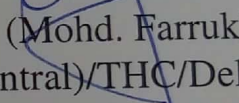
1. This is an application seeking interim parole filed on behalf of applicant/accused in terms of Minutes of Meeting dated 18.05.2020 issued under the Chairmanship of Hon'ble Mrs. Justice Hima Kohli, Delhi High Court.
2. Applicant/accused is facing trial for the offences U/s 302/34 IPC and he is in judicial custody since 07.12.2017 i.e. for about 2½ years.
3. I have heard the submissions and perused the record. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, **the cases of UTPs facing trial in a case U/s 302 IPC and are in jail for more than two years with no involvement in any other case** be granted the benefit of releasing them on interim bail.
4. Keeping in mind the aforesaid guidelines and considering the submission of Ld. Counsel for applicant/accused that applicant/accused has no involvement in any other case, applicant/accused is directed to be released on interim bail for period of 45 days on his furnishing personal bond in sum of Rs.



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FIR No. 231/16
PS : Kashmere Gate
U/s : 302/201/34 IPC
State Vs. Vijay Singh

35,000/- subject to his good conduct in the jail. Accused will surrender before the Jail Superintendent concerned after expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

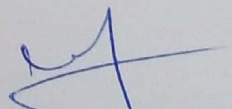
Sh. D.B. Yadav, Ld. Counsel for applicant/accused is present.

1. This is an application seeking interim parole filed on behalf of applicant/accused in terms of Minutes of Meeting dated 18.05.2020 issued under the Chairmanship of Hon'ble Mrs. Justice Hima Kohli, Delhi High Court.

2. Applicant/accused is facing trial for the offences U/s 302/34 IPC and he is in judicial custody since 07.12.2017 i.e. for about 2 ½ years.

3. I have heard the submissions and perused the record. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, **the cases of UTPs facing trial in a case U/s 302 IPC and are in jail for more than two years with no involvement in any other case** be granted the benefit of releasing them on interim bail.

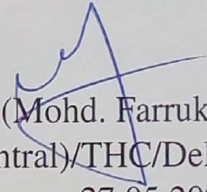
4. Keeping in mind the aforesaid guidelines and considering the submission of Ld. Counsel for applicant/accused that applicant/accused has no involvement in any other case, applicant/accused is directed to be released on interim bail for period of 45 days on his furnishing personal bond in sum of Rs.



Page No. 1

FIR No. 231/16
PS : Kashmere Gate
U/s : 302/201/34 IPC
State Vs. Vijay Singh

35,000/- subject to his good conduct in the jail. Accused will surrender before the Jail Superintendent concerned after expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. M.S. Khan, Ld. Counsel for applicant/accused is present.

1. This is an application seeking interim bail filed on behalf of applicant/accused in terms of Minutes of Meeting dated 18.05.2020 of High Powered Committee of Delhi High Court under the Chairmanship of Hon'ble Mrs. Justice Hima Kohli, Delhi High Court.

2. It is submitted by Ld. Counsel for applicant/accused that applicant/accused is in judicial custody for about 2 years in case FIR No. 567/18 (PS Kashmiri Gate), FIR No. 195/18 (PS Kashmiri Gate), FIR No. 139/18 (PS Pahar Ganj), FIR No. 121/18 (PS Sarai Rohilla) and FIR No. 194/18 (PS Sarai Rohilla).

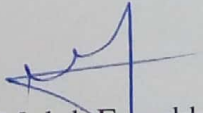
It is further submitted that the abovementioned matters were foisted upon the accused/applicant while he was in judicial custody in case FIR No. 194/18 and he has nothing to do with any of the offences. It is further submitted that applicant/accused was granted bail in FIR No. 139/18 vide order dated 23.05.2020, granted bail in FIR No. 195/18 vide order dated 23.05.2020, granted interim bail for 45 days in FIR No. 121/18 vide order dated 18.05.2020 on the ground of illness of his mother. It is further submitted that due to oversight, bail application could not be moved in this case. Mother of the applicant/accused is hospitalized as well as his case is also covered under the relaxations granted by Hon'ble High Court of Delhi from time to time and

FIR No. 567/18
PS : Kashmere Gate
U/s : 328/379/411/34 IPC
State Vs. Irfan Khan

lastly relaxed vide Minutes of Meeting dated 18.05.2020.

3. I have heard the submissions and perused the record. Applicant/accused has been granted bail/interim bail in other cases. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, **the cases of UPTs facing trial/remand in theft cases and in jail for more than 15 days** be granted the benefit of releasing them on interim bail.

4. Keeping in mind the aforesaid guidelines and considering the submission of Ld. Counsel for applicant/accused that applicant/accused has already been granted bail/interim bail in other cases on the ground of illness of his mother, applicant/accused is directed to be released on interim bail for period of 45 days on his furnishing personal bond in sum of Rs. 10,000/- subject to his good conduct in the jail. Accused will surrender before the Jail Superintendent concerned after expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

Bail application
FIR No. 27/2020
PS. Nabi Karim
u/sec. 392/394/34 IPC
State v. Ankit

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Ld. Counsel for the applicant/accused(through video conferencing).

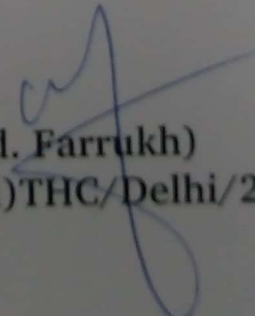
The proceedings in the present application have been conducted through video conferencing.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

Issue notice of this bail application to the IO for filing of reply.

A certificate regarding good conduct of the accused during his custody period so far be filed by the Jail Superintendent.

List on 30.05.2020 for arguments on the bail application.


(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Kaushal Thakur, Ld. Counsel for applicant/accused is present.

1. This is an application seeking interim parole filed on behalf of applicant/accused in terms of Minutes of Meeting dated 18.05.2020 issued under the Chairmanship of Hon'ble Mrs. Justice Hima Kohli, Delhi High Court. It is submitted by Ld. Counsel that applicant/accused is a chronic cardiac patient and treatment has not been completed yet and he is prone to infection of COVID-19 in the jail.

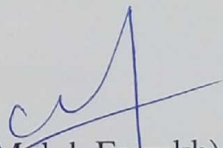
2. It is submitted by Ld. Addl. PP for State that she has received reply from Police on e-mail, as per which accused is also involved in another case which fact is also admitted by Ld. Counsel for applicant/accused, however, he submits that in that case, applicant/accused has also been granted interim bail for 45 days vide order dated 23.05.2020.

3. I have heard the submissions and perused the record. Applicant/accused is stated to be in judicial custody since 07.06.2019. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, **the cases of UPTs facing trial/remand** languishing in jail except the cases as mentioned therein,

FIR No. 145/19
PS : Crime Branch
U/s : 419/420/468//471/474/34/120-B IPC
State Vs. Hemant Sharma

be granted the benefit of releasing them on interim bail to de-congest the jail for preventing the danger of COVID-19 in the jail as inmates/staff are also being infected in the jail.

4. Keeping in mind the aforesaid guidelines and considering the submission of Ld. Counsel for applicant/accused that applicant/accused has also been granted interim bail for 45 days in another case, applicant/accused is directed to be released on interim bail for period of 45 days on his furnishing personal bond in sum of Rs. 25,000/-. Accused will surrender before the Jail Superintendent concerned after expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

FIR No. 26/20

PS. Bara Hindu Rao
u/sec. 376 IPC & 6 POCSO Act
State v. Gyan Singh Sharma

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.

Put up for consideration on 03.06.2020.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 319/2018
PS. Kotwali
u/sec. 324/307/34 IPC
State v. Yusuf @ Iqbal Hussain

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh. Shivendra Singh, Ld. Counsel for the
applicant/accused (through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

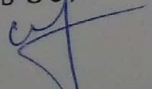
This is a second application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused due to outbreak of COVID-19.

Reply to bail application is filed, taken on record. Report from the Jail Superintendent along with good conduct certificate and custody warrant has already been received.

In the reply to the bail application, it is stated that during the course of the investigation of the case, u/s 307 IPC was also invoked.

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is not involved in any other case and his case is covered under the relaxations granted by Hon'ble High Court of Delhi from time to time and lastly relaxed vide Minutes of Meeting dated 18.05.2020.

I have heard the arguments and perused the record. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, the cases of UPTs facing trial/remand in cases u/s 307



IPC and in jail for more than six months be granted the benefit of releasing them on interim bail. The accused is in JC since 14.10.2018 and he has no other involvement as per the report filed by the IO.

Keeping in mind the aforementioned guidelines and considering facts and circumstances, applicant/accused is directed to be released on interim bail for 45 days on his furnishing personal bond in sum of Rs. 25,000/- subject to the condition that accused shall not try to influence or contact the complainant.

Accused will surrender before the Jail Superintendent concerned after expiry of interim bail period commencing from the date of his release.

Copy of this order be sent to applicant/accused through Jail Superintendent. Copy of this order be also given to Ld. Counsel for applicant/accused.

(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 62/2019
PS. Sadar Bazar
u/sec. 354/376/506 IPC & 4/8 POCSO Act
State v. Mohd.Afaque

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Ld. Counsel for the applicant/accused(through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

Reply to the bail application is filed.

Presence of complainant/victim is necessary before hearing on bail application of accused U/s 376 IPC in terms of Practice Direction bearing No. 67/Rules/DHC dated 24.09.2019 issued by Hon'ble High Court of Delhi.

In view of aforesaid, notice be also issued to complainant/victim through the IO concerned.

A certificate regarding good conduct of the accused during his custody period so far be filed by the Jail Superintendent.

List on 30.05.2020.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 311/2019
PS. Crime Branch
u/sec. 20 & 29 NDPS Act
State v. Suraj @ Charang & Anr.

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
None for applicant/accused.

Ld. Counsel for accused Suraj has filed additional written
submissions. Be attached with the main application.

List on 29.05.2020.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 260/2016
PS. DBG Road
u/sec. 498-A/304B/34 IPC
(Alternative charge U/S 302/306/34 IPC)
State v. Vicky

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh.Rishipal, Ld. Counsel for the applicant/accused.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

Issue notice of this bail application to the IO for filing of reply.

A certificate regarding good conduct of the accused during his custody period so far be filed by the Jail Superintendent.

List on 30.05.2020 for arguments on the bail application.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 43/2018
PS. Sadar Bazar
u/sec. 302/34 IPC
State v. Ravi Kohli

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Ld. Counsel for the applicant/accused(through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

Reply filed by the IO.

A certificate regarding good conduct of the accused during his custody period so far be filed by the Jail Superintendent.

List on 30.05.2020 for arguments on the bail application.

(Mohd. Farrukh)
ASJ-05/(Central)THG/Delhi/27.05.2020

FIR No. 113/19
PS : Sadar Bazar
U/s : 324/307/34 IPC
State Vs. Vineet Kumar

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused is present through video conference.

Reply has been filed by IO.

1. This is an application U/s 439 Cr.P..C for grant of bail to applicant/accused Vineet Kumar.
2. During the course of arguments, from the reply filed by IO, it is revealed that IO has filed report revealing involvement of Mohit @ Chahul @ Nanga @ Vineet in other cases. However, it is submitted by Ld. Counsel for applicant/accused that applicant/accused is not involved in any other case except the present case.
3. In these circumstances, notice be issued to IO for filing report regarding previous involvement of this applicant/accused in any other case.

Put up for consideration on 28.05.2020.

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

Bail application
FIR No. 348/2018
PS. Nabi Karim
u/sec. 307/336/34 IPC
State v. Himanshu

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Ld. Counsel for the applicant/accused(through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

Issue notice of this bail application to the IO for filing of reply.

A certificate regarding good conduct of the accused during his custody period so far be filed by the Jail Superintendent.

List on 30.05.2020 for arguments on the bail application.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

-IN THE-

FIR No. 415/15

PS : Kotwali

U/s : 365/395/397/120B/412/120B IPC & U/s 25 Arms Act

State Vs. Chanderpal

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Sunil K. Chaudhary, Ld. Counsel for applicant/accused.


1. This is an application seeking interim parole filed on behalf of applicant/accused in terms of Minutes of Meeting dated 18.05.2020 issued under the Chairmanship of Hon'ble Mrs. Justice Hima Kohli, Delhi High Court. It is submitted by Ld. Counsel that applicant/accused is in judicial custody since 23.05.2015 for the offences charged and is aged about 61 years.

2. I have heard the submissions and perused the record. Applicant/accused is stated to be in judicial custody since 23.05.2015. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 in the wake of outbreak of COVID-19, has issued guidelines for release of inmates on interim bail to de-congest the jail for preventing the danger of COVID-19 to the jail inmates/staff who are also being infected in the jail, subject to certain conditions as mentioned therein. The case of the accused is covered under the aforesaid guidelines.

3. Keeping in mind the aforesaid guidelines, applicant/accused is directed to be released on interim bail for period of 45 days on his furnishing personal bond in sum of Rs. 25,000/- subject to good conduct in the jail.

FIR No. 415/15
PS : Kotwali
U/s : 365/395/397/120B/412/120B IPC & U/s 25 Arms Act
State Vs. Chandrapal

Accused will surrender before the Jail Superintendent concerned after expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mabd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

FIR No. 282/19
PS : Kotwali
U/s : 304/34 IPC
State Vs. Sarfaraj & Ors.

27.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused is present.

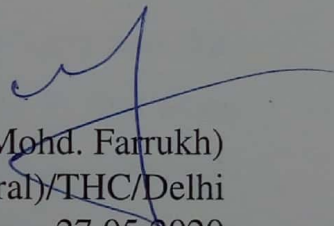
1. This is an application seeking bail filed on behalf of applicant/accused.

2. FIR No. 282/2019 U/s 304/34 IPC has been registered against the applicant/accused at PS Kotwali on the allegations that on 26.08.2019 at about 9.30 p.m. outside Old Delhi Railway Station where applicant/accused Sarfaraj used to sell mobile headphone and one boy came to him and on the price of headphone, altercation took place between applicant/accused and that boy. Applicant/accused along with Lallan who also used to put a stall there, gave fist and leg blows on the persons of that boy due to which that boy had died. Applicant/accused is in judicial custody since 26.08.2019

3. I have heard the submissions and perused the record. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, **the cases of UTPs facing trial in a case U/s 304 IPC and are in jail for more than one year with no involvement in any other case** be granted the benefit of releasing

FIR No. 282/19
PS : Kotwali
U/s : 304/34 IPC
State Vs. Sarfaraj & Ors.

them on interim bail, however, accused is in judicial custody since 26.08.2019 i.e. for less than one year and thus, his case does not fall within the purview of guidelines dated 18.05.2020 of the High Powered Committee of Hon'ble Delhi High Court. Hence, bail application filed by applicant/accused is dismissed. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
27.05.2020

Bail application
FIR No. 243/2018
PS. Nabi Karim
u/sec. 302/34 IPC
State v. Shiva

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh.Kamaldeep ,Ld. Counsel for the
applicant/accused(through video conferencing).

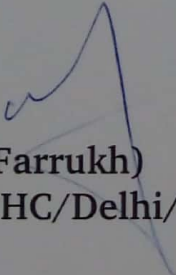
The proceedings in the present application have been conducted through video conferencing.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused due to outbreak of COVID-19.

Issue notice to concerned Jail Superintendent to furnish a report regarding conduct of the accused in the jail and his previous involvement. He is also directed to file medical report of the accused.

Issue notice to IO to verify the medical document of wife of applicant/accused and file reply to the bail application.

List on 30.05.2020.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application
FIR No. 199/09
PS. KASHMERE GATE
u/sec. 364-A/120-B/506 IPC
State v. Gaurav Chauhan & Ors.

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Ld. Counsel for the applicant/accused(through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused.

Issue notice of this bail application to the IO for filing of reply.

A certificate regarding good conduct of the accused during his custody period so far be filed by the Jail Superintendent.

List on 30.05.2020 for arguments on the bail application.

(Mohd. Farrukh)
ASJ-05/(Central)THC/Delhi/27.05.2020

-1-

Bail application
FIR No. 366/2018
PS. Pahar Ganj
u/sec. 392/397/325/354/451/411 IPC
State v. Kapil

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Sh.Rajesh Kaushik , Ld. Counsel for the applicant/accused.

This is an second application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused due to outbreak of COVID-19.

Reply to bail application is filed, taken on record.

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is not involved in any other case and his case is covered under the relaxations granted by Hon'ble High Court of Delhi from time to time and lastly relaxed vide Minutes of Meeting dated 18.05.2020.

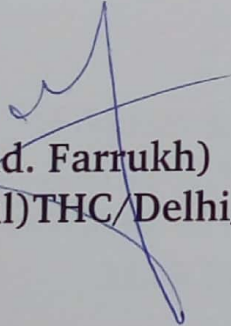
I have heard the arguments and perused the record. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, has issued guidelines for release of inmates on interim bail to de-congest the jail for preventing the danger of COVID-19 in the jail as inmates/staff are also being infected in the jail granted the benefit of releasing them on interim bail, subject to certain conditions as mentioned therein.

Keeping in mind the aforementioned guidelines and considering facts and circumstances, applicant/accused is directed to be released on interim bail for 45 days on his furnishing personal

bond in sum of Rs. 35,000/- subject to the condition of his good conduct in the jail. It is also directed that accused shall not try to influence or contact the complainant.

Accused will surrender before the Jail Superintendent concerned after expiry of interim bail period commencing from the date of his release.

Copy of this order be sent to applicant/accused through Jail Superintendent. Copy of this order be also given to Ld. Counsel for applicant/accused.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020

Bail application

FIR No. 34/19

PS. DBG Road

u/sec. 302/201/404/120-B/34 IPC

State v. Urmila & Ors.

27.05.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for the State.
Ld. Counsel for the applicant/accused (through video conferencing).

The proceedings in the present application have been conducted through video conferencing.

This is an application for bail u/sec. 439 Cr.P.C. moved on behalf of applicant/accused due to outbreak of COVID-19.

Reply filed on behalf of IO.

Issue notice to concerned Jail Superintendent to furnish a report regarding conduct of the accused in the jail and his previous involvement. He is also directed to file medical report of the accused.

List on 29.05.2020.


(Mohd. Farrukh)

ASJ-05/(Central)THC/Delhi/27.05.2020